

tral Bureau of Investigation conducted an investigation into the alleged misconduct of some officials of the bank serving in the Delhi Cantonment branch during the period 1969 to 1971.

(b) and (c). The Central Bureau of Investigation, in its report to the bank, has mentioned that there are *prima facie* cases against 3 officials of the bank and that the bank may issue necessary sanctions to prosecute them as required under Section 6 of the Prevention of Corruption Act. The bank, after considering the report of the Central Bureau of Investigation, has issued the necessary sanctions for prosecution.

(d) Does not arise.

**Violation of Essential Commodities Act**

4104 SHRIMATI PREMALBAI CHAVAN Will the Minister of COMMERCE be pleased to state:

(a) the number of persons convicted during the last two years for violation

of Essential Commodities Act, State-wise; and

(b) the maximum sentence awarded?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI AC GEORGE): (a) and (b). Powers under the Essential Commodities Act, 1955 have been delegated to the State Government/Union Territory Administrations for taking action against persons for violation of the provisions of the Act.

On the basis of the replies received from the State Governments/Union Territory Administrations, a statement containing the required information is annexed.

*Statement*

THE NUMBER OF PERSONS CONVICTED IN CASES IN WHICH ACTION HAS BEEN TAKEN BY THE STATE POLICE FOR VIOLATION OF THE ESSENTIAL COMMODITIES ACT:

Name of the State/Union Territory	No. of persons convicted.		No. of cases in which punishment of 3 to 5 years was awarded.	
	1973	1974 (upto 4/74)	1973	1974 (upto 4/74)
1	2	3	4	5
Andhra Pradesh	136	47	..	..
Assam	..	..	..	..
Bihar	..	..	..	..
Gujarat	296	50	..	..
Haryana	61	..	..	..
Jammu & Kashmir	..	..	..	..
Kerala	76	..	5	..
Madhya Pradesh	1195	171	..	..
Tamil Nadu	1429	120	..	..
Maharashtra	3644	10	40	12

	1	2	3	4	5
Karnataka . . . . .		4453	..	..	..
Orissa . . . . .		..	6	..	8
Punjab . . . . .		3	..	..	..
Rajasthan . . . . .		34	..	..	..
Uttar Pradesh . . . . .		..	..	..	..
West Bengal . . . . .		2081	284	48	10
Delhi . . . . .		..	..	..	..
Chandigarh . . . . .		..	..	..	..
Pondicherry . . . . .		1	..	..	..
Himachal Pradesh . . . . .		..	..	..	..
Tripura . . . . .		..	..	..	..
A & N Islands . . . . .		..	..	..	..
Manipur . . . . .		..	..	..	..
Goa . . . . .		..	3	..	..
Nagaland . . . . .		..	..	..	..
Laccadives . . . . .		..	..	..	..
		14,199	1683	93	30

**Bombay-Karad and Bombay-Kolhapur services of Indian Airlines**

4105. SHRIMATI PREMALABAI CHAVAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines has any plans of starting Bombay-Karad and Bombay-Kolhapur services on a regular basis;

(b) if so, when; and

(c) what will be the frequency of the services?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) No. Sir.

(b) and (c). Do not arise.

**Transport service for domestic passengers at Palam Airport**

4106. SHRI R. P. ULAGANAMBI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a private firm is operating transport service for domestic passengers at Palam Airport;

(b) if so, since when and the conditions under which it is operating;

(c) whether the present Director of the firm was blacklisted by the Ministry of Defence and if so, the reasons therefor;

(d) whether any action has been taken or is proposed to be taken against the firm or its Director; and

(e) whether Government propose to institute any inquiry to find out the veracity of the allegations?